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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 25/(MAH)/2016
MA No. 05/2017 & 39/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2017

NAME OF THE PARTIES: Mrs. Chandrasena Vishwas Patil

V/s.

M/s. Shah and Jain Construction Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241-242, 244 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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45 ~~Shri~~ Mustata Doctor

Adv. Gaurav Mehta

R 1 to R 4

Adv. Anhoor Donga

Adv. Umang Mehta

Sunila Chavan

Adv. for
R. 8 to 13





Shruti Kelji i/b.

Amey Lambhate

Adv. for

R. 14 to 18



45. Mr. Gaurav Joshi, Sr. Adv.

Mr. Subir Kumar, Adv.

Ms. Nidhi Chheda Adv.

i/b Subir Kumar

Advocate
for

Petitioner



ORDER

IA No.64 & 65/2017 & MA 05/2017 & 39/2017 in
TCP No.25/ I&BP/NCLT/MB/MAH/2016

For the Respondent side has agreed to provide accounts for the Financial Year
31.3.2016 and 31.3.2017, the Respondent side is hereby directed to provide the same to
the Petitioner on or before next date of hearing. List this matter on 3.10.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)